

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.103
IA-1754/2020

in
IB- 976 /ND/2019

IN THE MATTER OF:
Pee Jay Finance Co. Ltd
Vs.
VS Matrix (P) Ltd

....FINANCIAL CREDITOR

...RESPONDENT

SECTION
U/s 7 IBC, 2016

Order delivered on 11.2.2021

CORAM:
CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Appellant : Advocate Mr. Somya Jaitly for Financial Creditor
Mr. Sanjay Kumar Singh, Advocate for applicant
For the RD : Ms. Sonia Malhotra for Respondent Nos.4 to 6

For the Intervener :


ORDER

IA-1754/2020 :

Counsel for the Applicant is present. The Resolution Professional along with the Counsel is present. The Resolution Professional is directed to file the additional affidavit giving the details of the transactions, through which the money was transferred in favour of the Corporate Debtor. The affidavit must contain the details in a tabular form about the transactions.

List the matter on 2nd March, 2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)